

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 3 of 2018 in C.P. (I.B) No. 113/7/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

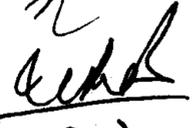
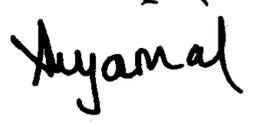
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.02.2018**

Name of the Company: Devendra Padamchand Jain (RP)

V/s.

Sandhya Prakash Ltd. & ors

Section of the Companies Act: Section 14 r/w 20 of the Insolvency and  
Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VISHAL J. DAVE NIPUN SINGHVI	Adv	Applicant	
2.	UDAY BHATT	Adv	Resp	
3.	Rajen R Deliwala and Shyamal BHIMANI	Adv.	Res p. no. 2.	

**ORDER**

Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi present for present for Applicant. Learned Advocate Mr. Uday Bhatt present for Respondent No.3 in IA 3/2018. Learned Advocate Mr. Rajen Deliwala present for Respondent no. 2.

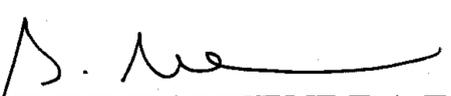
Learned Advocate Mr. Rajen Deliwala filed Vakalatnama for Respondent no. 2.

For reply of respondents within five days serving a copy in advance to other side.

List the matter on 26.02.2018.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 19th day of February, 2018.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**